

~  
THE COMMISSIONS FOR PROTECTION OF CHILD RIGHTS (AMENDMENT) ACT, 2006

#  
No. 4 OF 2007

\$  
[29th December, 2006]

+  
An Act to amend the Commissions for Protection of Child Rights Act,  
2005.  
BE it enacted by Parliament in the Fifty-seventh Year of the Republic  
of India as follows:-

@  
1.

%  
Short title.

!  
1. Short title.- This Act may be called the Commissions for Protection  
of Child Rights (Amendment) Act, 2006.

@  
2.

%  
Amendment of section 4 of Act 4 of 2006.

!  
2. Amendment of section 4 of Act 4 of 2006.- In the Commissions for  
Protection of Child Rights Act, 2005, in the proviso to section 4, for  
the words 'Minister in-charge of the Ministry of Human Resource  
Development', the words 'Minister in-charge of the Ministry or the  
Department of Women and Child Development' shall be substituted.

K.N. CHATURVEDI,  
Secy. to the Govt. of India.

{}